



తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 24th March, 2021.

L.A. BILL No. 2 OF 2021.

**A BILL FURTHER TO AMEND THE TELANGANA
PAYMENT OF SALARIES AND PENSION AND
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2021.

**Short
title
and
com-
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ment.**

[1]

B. 195 (RSN)

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

**Amend-
ment of
section
11-D,
Act II of
1954.**

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in section 11-D, in sub-section (1), after clause (iii), in the existing paragraph,-

(i) for the words and expressions "Rs.30,000/- (rupees thirty thousand only)", the words and expressions "Rs.50,000/- (rupees fifty thousand only)" shall be substituted;

(ii) for the words and expressions "Rs.1,000/- (rupees one thousand only)", the words and expressions "Rs.2,000/- (rupees two thousand only)" shall be substituted;

(iii) for the words and expressions "Rs.50,000/- (rupees fifty thousand only)", the words and expressions "Rs.70,000/- (rupees seventy thousand only)" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

According to section 11-D of the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (Telangana Act II of 1954), the Ex-Members of the State Legislature are entitled for a pension of Rs.30,000/- (Rupees thirty thousand only) per mensem for the first term or a part of it and a pension of Rs.1,000/- (Rupees one thousand only) per mensem for each year of their service in subsequent term as such member, so however, that in no case the pension payable to such person shall exceed Rs.50,000/- (Rupees fifty thousand only) per mensem.

The Committee on Amenities, Telangana State Legislature has recommended to the Government to enhance the existing pension from Rs.30,000/- per month to Rs.50,000/- per month and a pension of Rs.1,000/- to Rs.2,000/- per month for each year of their service in subsequent term and to a maximum pension of Rs.70,000/- per month to Ex-Members of the State Legislature.

Pursuant to the above, after careful examination, it has been considered and decided to enhance the pension to the Ex-members of the Telangana State Legislature.

This bill seeks to give effect to the above decisions.

K. CHANDRASEKHAR RAO,
Chief Minister.

FINANCIAL MEMORANDUM

Due to introduction of the Bill to amend the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, it is estimated that the recurring expenditure involved, in case bill is passed in to Law, would be **Rs. 8.00 crores** per annum by way of additional impact on the Consolidated Fund of State. There is no non-recurring expenditure from the Consolidated Fund of the State.

K. CHANDRASEKHAR RAO,
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Bill, 2021 after it is passed by both the Houses of the Legislature of the State, may be submitted to the Governor for her assent under Article 200 of the Constitution of India.

K. CHANDRASEKHAR RAO,
Chief Minister.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.